

April, 1973 regarding norms fixed for starting new Universities and state:

(a) what are the demands for fresh Universities throughout the country; and

(b) what role does Central Government play in the creation and maintenance of Universities in the country?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): (a) The following proposals for establishment of new universities are under consideration of the University Grants Commission:—

- (1) University in Goa;
- (2) University in Tripura;
- (3) & (4) Two Universities in Maharashtra;
- (5) University of Agricultural Sciences at Dharwar (Mysore);
- (6) Technical University in Mysore State;
- (7) Technological University in Tamil Nadu;
- (8) University in Faizabad (Uttar Pradesh);
- (9) & (10) A University each in the Garhwal Division and in the Kumaon Division of Uttar Pradesh.

A proposal for the establishment of a Central University at Pondicherry is also under consideration of the Government of India.

(b) The State Universities are established and incorporated by the Acts of respective State Legislatures. The University Grants Commission Act, 1956, *inter alia* provides that the Commission may advise any authority, if such advice is asked for, on the establishment of a new University. The proposals for establishment of new Universities, received from State Governments are examined in consultation with the University Grants Commission. The Commission has recently constituted a Working Group to lay down criteria for examining such proposals. All new proposals would be examined in the light of the

criteria that may be evolved and necessary advice would be rendered to the State Governments concerned.

The University Grants Commission provides both maintenance and development grants to Central Universities. In the case of State Universities, only development grants are paid by the Commission.

The University Grants Commission (Amendment) Act, 1972, however, provides that no grant shall be given by the Central Government, the Commission, or any other organisation receiving any funds from the Central Government, to a University which is established after the commencement of the U.G.C. (Amendment) Act, 1972 unless the Commission has, after satisfying itself on such matters as may be prescribed, declared such University to be fit for receiving such grants.

Profit and Loss of National Seeds Corporation during 1971-72

8579 **SHRI K. LAKKAPPA:**
SHRI Y. S. MAHAJAN:

Will the Minister of AGRICULTURE be pleased to state the profit and loss made by the National Seeds Corporation during the year 1971-72 due to condemnation of seeds?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE): During the year 1971-72 the National Seeds Corporation made a net profit of Rs. 90,504 after writing off the condemned stock of seed of the gross value of Rs. 68.78 lakh comprising of Rs. 59.88 lakh worth of condemned hybrid stocks produced during the years 1966-67 and 1967-68 and Rs. 8.90 lakh worth of other seed condemned during the year.

Purchase of Lanterns by I.I.T. Delhi

8580, **SHRI B. N. REDDY:** Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government are aware of the fact that Rs. 15,000 worth auri-